

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 25th May, 1978.

NOTIFICATION  
INCOME TAX

NO.2314(F.NO.404/168/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Banking No.1515(F.NO.404/211/76-ITCC) dated 5.10.76 the Central Government hereby authorises Shri Tarlok Singh being a gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Tarlok Singh takes over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

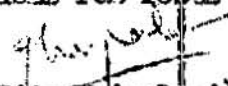
The Manager,  
Government of India Press,  
New Delhi.

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1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Punjab, Chandigarh.
5. The Accountant General, Punjab, Simla.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section.
8. Guard File.
9. The Commissioner of Income-tax, Jullundur.

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NO.CC/ITCC/2269/543/RSP/78.

  
(Miss Gita Kripalani)  
Asstt. Director of Inspection(RSP).

\* SEARCH \*